

CC No. : 02/2018
RC No. : ACI 2017 A 0008
Branch : CBI/AC-I/New Delhi
U/S : 120B IPC and Section 9 of P.C. Act, 1988
CBI Vs. Pradeep Kumar Mishra & Ors.

28.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

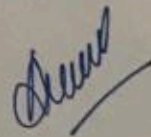
Present : Sh. Navin Kumar Giri, Ld. PP for CBI.
Sh. Shri Singh, Ld. Counsel for accused No. 1 Pradeep Kumar Mishra.
Sh. Kumar Vaibhav and Sh. Gautam Khazanachi, Ld. Counsels for accused. No.2. Aakashdeep Chouhan.
Accused no. 3 Rishabh Agarwal with Ld. Counsel Sh. Sunny Sharma.
Accused no. 4 Sanjay Vinayak Kulkarni with Ld. Counsel Sh. Akshay Ringe.

Matter is listed for evidence.

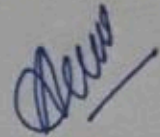
Put up on 07.11.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue



Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/28.09.2020

FIR No. : RC-DAI-2020-A-023

U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988 (as amended in 2018)

CBI Vs Ajeet Kumar Bhardwaj & Ors.

28.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Naveen Kumar Giri, Ld. Counsel for CBI with IO Saminder Singh.

Accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj are produced through Audio Video means by Sh. Sanjay Kumar, Head Warden, Tihar Jail.


Sh. Vipul Sharma, Ld. Counsel for accused Sudhanshu Ranjan.

Sh. Baljinder Singh, Legal Aid Counsel for accused Darwan Singh and Ajeet Kumar Bhardwaj.

IO has filed an application for extension of 14 days judicial custody remand of accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj.

Heard. Case diary perused.

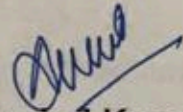
Accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj are remanded to JC till 09.10.2020. **Accused be produced on 09.10.2020.**



Copy of this order be sent to jail authority, counsel for accused and counsel for CBI through whatsapp/email..

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/28.09.2020